

**IN THE HIGH COURT FOR THE STATE OF TELANGANA
AT HYDERABAD
(Special Original Jurisdiction)**

**TUESDAY, THE TWENTY FIFTH DAY OF AUGUST
TWO THOUSAND AND TWENTY SIX**

PRESENT

**THE HONOURABLE THE CHIEF JUSTICE SRI APARESH KUMAR SINGH
AND
THE HONOURABLE SRI JUSTICE G.M. MOHIUDDIN**

WRIT PETITION NO: 9192 OF 2013

Between:

1. V. Bhoopal Reddy, S/o: V. Narayana Reddy, Aged about 67 years, Occ: Agriculture, R/o H.No.8-2-293/82/NL/83 part, Road No. 10/C, MP and MLAs Colony, Jubilee Hills, Hyderabad.
2. V. Geetha Reddy, W/o: V. Bhoopal Reddy, aged about 62 years, Occ: Business, R/o H.No.8-2-293/82/NL/83 part, Road No. 10/C, MP and MLAs Colony, Jubilee Hills, Hyderabad.
3. V. Chandra Sekhar Reddy, S/o: V. Bhoopal Reddy, aged about 43 years, Occ: Business, R/o H.No.8-2-293/82/NL/83 part, Road No. 10/C, MP and MLAs Colony, Jubilee Hills, Hyderabad.

...PETITIONERS

AND

1. The Government of A.P., Rep by its Authorized officer, Land Reforms, Ranga Reddy District.
2. The Collector, Ranga Reddy District.
3. The Revenue Divisional Officer, Chevella Division, Ranga Reddy District.
4. The Mandal Revenue Officer,, Serilingampally Mandal, Ranga Reddy District.
5. M/s Khastopa Corporation,,Rep by its Managing Partner Anil Kumar Kamdar S/o: Rasiklal Kamdar, Aged # 70 Years, Occ: Business, R/o H.No.5-8-56, Nampally Station Road, Hyderabad.

...RESPONDENTS

Petition under Article 226 of the Constitution of India praying that in the circumstances stated in the affidavit filed therewith, the High Court may be pleased to pass orders, writ or directions particularly a Writ of Mandamus declaring that the

Judgment in CRP. No. 6708 of 2003 and Batch dated 25.02.2013 is not binding on the Petitioners as the petitioners are not a party to the same and consequently to direct the respondents not to interfere with the possession of the petitioners property admeasuring Ac 0.98 Gts equivalent to 4,753 Sq Yds in Sy No. 35 of Gachibowli Village, Serilingampally Mandal, Ranga Reddy District which the petitioners purchased by paying valuable consideration and are bonafide purchasers for value.

I.A. NO: 1 OF 2013(WPMP. NO: 11468 OF 2013)

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to direct the respondents not to take any coercive steps affecting the title and the possession of the property of the petitioners admeasuring Ac 0.98 Gts equivalent to 4,753 Sq Yds in Sy. No. 35 of Gachibowli Village, Serilingampally Mandal, Ranga Reddy District pending disposal of the above Writ Petition.

I.A. NO: 2 OF 2015(WPMP. NO: 33305 OF 2015)

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased direct the Respondents not to interfere with the development. activities of the petitioners in the subject lands in Sy.No.35 of Gachibowli Village, Serilingampally Mandal, Ranga Reddy District.

I.A. NO: 1 OF 2015(WVMP. NO: 3493 OF 2015)

Between:

1. The Government of A.P., Rep by its Authorized officer, Land Reforms, Ranga Reddy District
2. The Collector, Ranga Reddy District.
3. The Revenue Divisional Officer, Chevella Division, Ranga Reddy District.
4. The Mandal Revenue Officer,, Serilingampally Mandal, Ranga Reddy District.

...PETITIONERS/RESPONDENTS

AND

1. V. Bhoopal Reddy, S/o: V. Narayana Reddy, Aged about 67 years, Occ: Agriculture, R/o H.No.8-2-293/82/NL/83 part, Road No. 10/C, MP and MLAs Colony, Jubilee Hills, Hyderabad.

2. V. Geetha Reddy, W/o: V. Bhoopal Reddy, aged about 62 years, Occ: Business, R/o H.No.8-2-293/82/NL/83 part, Road No. 10/C, MP and MLAs Colony, Jubilee Hills, Hyderabad.
3. V. Chandra Sekhar Reddy, S/o: V. Bhoopal Reddy, aged about 43 years, Occ: Business, R/o H.No.8-2-293/82/NL/83 part, Road No. 10/C, MP and MLAs Colony, Jubilee Hills, Hyderabad.

...RESPONDENTS/PETITIONERS

4. M/s Khastopa Corporation,,Rep by its Managing Partner Anil Kumar Kamdar S/o: Rasiklal Kamdar, Aged # 70 Years, Occ: Business, R/o H.No.5-8-56, Nampally Station Road, Hyderabad.

(Respondent no.4 is formal party in this petition)

...RESPONDENT

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased Vacate the Interim orders dated 10.09.2013 passed in WPMP No. 11468 of 2013 in WP No.9192 of 2013.

**Counsel for the Petitioners: MS. V. SUBHANVITA, REPRESENTING
SRI P. SRI RAM**

Counsel for the Respondent Nos.1 to 4: GP FOR REVENUE

Counsel for the Respondent No.5:----

The Court made the following: ORDER

IN THE HIGH COURT FOR THE STATE OF TELANGANA
AT HYDERABAD

THE HON'BLE THE CHIEF JUSTICE SRI APARESH KUMAR SINGH
AND

THE HON'BLE SRI JUSTICE G.M.MOHIUDDIN

WRIT PETITION No.9192 of 2013

Dated: 25.08.2026

Between:

V. Boopal Reddy and two others

...Petitioners

and

Government of Andhra Pradesh,
Represented by its Authorized Officer,
Land Reforms, Ranga Reddy District and 4 others

...Respondents

JUDGMENT:

Ms. V. Subhanvita, learned counsel representing
Mr. P. Sri Ram, learned counsel for the petitioners submits that the matter
has become infructuous and seeks permission of this Court to withdraw the
writ petition.

2. In view of the above submission, this Writ Petition is dismissed as
withdrawn. No costs.

As a sequel, miscellaneous petitions, pending if any, stand closed.

//TRUE COPY//

SD/- P.C.SULEKHA DEVI
ASSISTANT REGISTRAR

SECTION OFFICER

To,

1. One CC to Sri P. Sri Ram, Advocate [OPUC]
2. Two CCs to GP for Revenue, High Court for the State of Telangana, at Hyderabad [OUT]
3. Two CD Copies

TJ

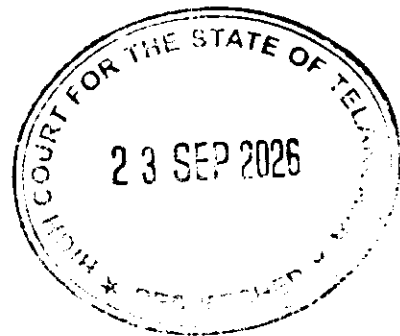
TKS

HIGH COURT

DATED: 25/08/2026

ORDER

WP.No.9192 of 2013



**DISMISSING THE WRIT PETITION AS WITHDRAWN
WITHOUT COSTS**

QNT
11/9/26